

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A', NEW DELHI**

**BEFORE SH. N. K. BILLAIYA, ACCOUNTANT MEMBER
AND
SH.SUCHITRA KAMBLE, JUDICIAL MEMBER
(THROUGH VIDEO CONFERENCING)**

ITA No.6342/DEL/2017
Assessment Year: 2014-15

DCIT Circle – 3 (2) New Delhi	Vs	Asian Hotels (North) Ltd. Bhikaji Cama Place, MG/ Ring Road, New Delhi PAN No. AAACA0125H
(APPELLANT)		(RESPONDENT)

Appellant by	Ms.Kirti Sankratyayan, Sr. DR
Respondent by	None

Date of hearing:	04/02/2021
Date of Pronouncement:	04/02/2021

ORDER

PER N. K. BILLAIYA, AM:

This appeal by the revenue is preferred against the order of the CIT(A)-I, New Delhi dated 07.08.2017 pertaining to A.Y. 2014-15.

2. A perusal of the grounds of appeal show that the tax effect would be less than Rs.50 lacs and, therefore, this appeal is not maintainable as per the CBDT Circular No.17 of 2019. The appeal is accordingly dismissed.

3. In the result, the appeal filed by the revenue is accordingly dismissed.

4. Decision announced in the open court in the presence of both the representatives on 04.02.2021.

Sd/-
(SUCHITRA KAMBLE)
JUDICIAL MEMBER

NEHA

Date:-04.02.2021

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-
(N. K. BILLAIYA)
ACCOUNTANT MEMBER

ASSISTANT REGISTRAR
ITAT NEW DELHI

Date of dictation	04.02.2021
Date on which the typed draft is placed before the dictating Member	04.02.2021
Date on which the typed draft is placed before the Other member	04.02.2021
Date on which the approved draft comes to the Sr.PS/PS	04.02.2021
Date on which the fair order is placed before the Dictating Member for Pronouncement	04.02.2021
Date on which the fair order comes back to the Sr. PS/ PS	04.02.2021
Date on which the final order is uploaded on the website of ITAT	04.02.2021
Date on which the file goes to the Bench Clerk	04.02.2021
Date on which file goes to the Head Clerk.	
The date on which file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the Order	

